

**FIR No.157/2019**  
**u/s 370/376/109/353/34 IPC & 4/5/6 of ITP Act**  
**PS: Kamla Market**  
**State Vs. Mahima**

**04.07.2020**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Sh. Devender Hora, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, the notice was issued to the complainant/victim but the same could not be served. However, in the interest of justice, fresh notice be issued to the complainant/victim through I.O./SHO PS Kamla Market for 10.07.2020.

Since there is no public transport available and complainant/victim is the resident of Assam and that is too far away from Delhi.

SHO/I.O. is directed that he shall contact with the Senior Superintendent of Police of District Tamalpur Baksa, Assam where complainant/victim is residing and Senior Superintendent of Police of District Tamalpur Baksa, Assam, is directed to secure presence of the victim through Video Conferencing for **10.07.2020**.

Copy of this order be sent to the SHO/I.O. PS Kamla Market for necessary compliance.



**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**04.07.2020**

**FIR No.267/2019**  
**u/s 376/328/506 IPC**  
**PS: Nabi Karim**  
**State Vs. Ashesh Sharma**

**04.07.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, ld. Counsel for DCW.  
Sh. Shivendra Singh, Ld. Legal Aid Counsel for  
complainant/victim from DLSA.

Arguments on the application heard through Video Conferencing.

Ld Legal Aid Counsel for complainant/victim moved an application u/s 311 Cr.P.C on the ground that Mr. Sachin Kashyap, Advocate has deceived her by not only coaxing her to resile from the version of the prosecution but he has also not taken any steps to ensure that the accused fulfills the assurance of getting married to the complainant/victim. This is particularly surprising because Mr. Sachin Kashyap, Advocate had visited the accused in Tihar Jail and thereafter, had repeatedly assured the complainant/victim that the accused would be taking steps towards getting married to her after getting bail in the present matter.

It is further submitted by ld. Legal Aid Counsel for complainant/victim that complainant/victim has now realized that the assurance given to her by the accused and Mr. Sachin Kashyap, Advocate were a mere ruse to make her resile from the prosecution case and the accused never had any intention to divorce his wife in order to marry the complainant/victim and make submissions that the application may kindly be allowed and opportunity may kindly be granted to the complainant/victim to re-examine herself as witness in the abovesaid case.

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Per contra, Id. Addl. PP for the State has vehemently opposed the application that the complete testimony of the prosecutrix has been recorded but she did not support her earlier version made to the police and Ld. MM during the investigation and during the cross examination conducted on behalf of the State, she did not support her earlier version. After the completion of her examination, she did not make any complaint against anyone. Heard.

Having heard the submissions, made by Id. Legal Aid Counsel for complainant/victim from DLSA as well as the Id. Addl. PP for the State and in the interest of justice, let, notice of the application u/s 311 Cr.P.C. being filed by the complainant/victim be issued to the accused for date fixed i.e. on **26.08.2020**.

  
**(SATISH KUMAR)**  
**ASJ/SFTC-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**04.07.2020**

**04.07.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, ld. Counsel for DCW.  
Sh. Deepak Chauhan, Ld. Counsel for applicant/accused.  
Complainant/victim heard through Whatsapp video call  
arranged by Ld. Counsel for DCW on the mobile number 9958068186.

Arguments on the bail application heard through Video  
Conferencing.

Having heard the submissions, made by ld. counsel for  
applicant/accused as well as the ld. Addl. PP for the State and  
complainant/victim.

At this stage, ld. Counsel for applicant/accused submitted  
that he wants to withdraw the bail application. On his request, bail application  
is dismissed as withdrawn.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
• 04.07.2020